

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.102
IB-218/ND/2024

IN THE MATTER OF:
Carara Bank

...PETITIONER

Vs

M/s. Realtech Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 01.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Applicant

:Mr. Hitesh Sachar, Ms. Anju Jain,
Ms. Rabi Karmokar, Advs.

For the Respondent/Corporate Debtor :

ORDER

This is a petition under Section 7 of the IBC, 2016.

Heard the Ld. Counsel on behalf of the Petitioner. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **04.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)